

12.08 hrs.

MESSAGE FROM RAJYA SABHA

[English]

Sick Industrial Companies (Special Provisions) Bill

SECRETARY GENERAL : Sir, I have to report the following message received from the Secretary-General of Rajya Sabha :

"In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 16th December, 1985, agreed without any amendment to the Sick Industrial Companies (Special Provisions) Bill, 1985, which was passed by the Lok Sabha at its sitting held on the 9th December, 1985."

COMMITTEE ON THE WELFARE OF SCHEDULED CASTES AND SCHEDULED TRIBES

[English]

Reports of Study Tours of Groups I and II

SHRI K. D. SULTANPURI (Simla) : I beg to lay on the Table a copy each of the following Reports (Hindi and English versions) of the Study Tours of the Committee on Welfare of Scheduled Castes and Scheduled Tribes :

- (i) Report of the Study Tour of Study Group I of the Committee on its visit to Bombay, Mangalore, Trivandrum and Kanyakumari during September, 1985.
- (ii) Report of the Study Tour of Study Group II of the Committee on its visit to Bangalore, Calcutta and Itanagar during September, 1985.

BUSINESS ADVISORY COMMITTEE
Seventeenth Report

THE MINISTER OF STATE IN THE DEPARTMENT OF PARLIAMENTARY AFFAIRS (SHRI GHULAM NABI AZAD) : I beg to move :

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th December, 1985."

MR. SPEAKER : The question is :

"That this House do agree with the Seventeenth Report of the Business Advisory Committee presented to the House on the 16th December, 1985."

The Motion was adopted.

12.11 hrs.

BANKING LAWS (AMENDMENT) BILL*

[English]

MR. SPEAKER : Now Mr. Vishwanath Pratap Singh.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce Bill further to amend the Reserve Bank of India Act, 1934, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee Corporation Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976, the Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act, 1978, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, the Export-Import Bank of India Act, 1981 and the National Bank for Agriculture and Rural Development Act, 1981.

MR. SPEAKER : The question is :

*Published in Gazette of India Extraordinary Part II, Section 2, dated 17.12.85

"That leave be granted to introduce a Bill further to amend the Reserve Bank of India Act, 1934, the State Bank of India Act, 1955, the State Bank of India (Subsidiary Banks) Act, 1959, the Deposit Insurance and Credit Guarantee Corporation Act, 1961, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1970, the Regional Rural Banks Act, 1976, the Deposit Insurance Corporation (Amendment and Miscellaneous Provisions) Act, 1978, the Banking Companies (Acquisition and Transfer of Undertakings) Act, 1980, the Export-Import Bank of India Act, 1981 and the National Bank for Agriculture and Rural Development Act, 1981."

The Motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.†

12.13 hrs.

CUSTOMS TARIFF (AMENDMENT)
BILL*

[English]

MR. SPEAKER : Mr Poojary—item No. 13.

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : On behalf of Shri Vishwanath Pratap Singh, I beg to move for leave to introduce a Bill further to amend the Customs Tariff Act, 1975.

SHRI INDRAJIT GUPTA (Basirhat) : Sir, this Bill has been criculated to us only last night. It weighs one kilogram. I do not know whether you have seen it, and whether it is being taken up for consideration and discussion during this session. We want time to read it also. We should not rush it through.

[Translation]

MR. SPEAKER : Sometimes when they do some useful work, you object to it.

[English]

MR. SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Customs Tariff Act, 1975."

The Motion was adopted.

SHRI JANARDHANA POOJARY : I introduce the Bill.†

12.14 hrs.

[MR. DEPUTY SPEAKER *in the Chair*]

MATTERS UNDER RULE 377

[English]

(i) Demand for conversion of Dhund-Manmad-Poona rail link into a double line

SHRI BALASAHEB VIKHE PATIL (Kopargaon) : The Dhund-Manmad Poona rail link was originally constructed for goods traffic. But during the course of time, this section of the railway has been increasingly used for passenger traffic also. The goods traffic has also increased manifold. Thus the single rail line is awefully inadequate to cope with the present passenger and goods traffic. The area served by this rail line is concentrated with industries like sugar, molasses, alcohol etc. It is, therefore, most necessary that a double rail line should be urgently constructed here in place of a single rail line, so that the needs of both passenger as well as goods traffic may be served. The railway stations at Kopargaon, Belapur and Ahmednagar should also be renovated and expanded, in view of increasing traffic.

The Jhelum Express which starts from Poona and passes over this section, needs a lot of improvement. Its running time needs to be reduced and it should strictly adhere to its starting time. Its late running should be prevented. The capacity of the train should also be increased and its coaches should be renovated with better sanitary and electrical fittings.

*Published in Gazette of India Extraordinary Part II, Section 2, dated 17.12.1985.

†Introduced with the recommendation of the President.